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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH
NEW DELHI.

O.A. 1994/88

Date of Decision : 13.7.89.

Smt. Om Biri Devi

..... Applicant

Vs.

Union of India & Ors.

..... Respondents.

CORAM: Hon'ble Mr. B.S. Sekhon, Vice Chairman

For the applicant

...

Shri G.N. Oberoi, Advocate

For the respondents

...

Shri M.L. Verma, Advocate

Aggrieved by the order dated 8.7.88 Annexure A.1, the applicant preferred the instant Application under Section 19 of the Administrative Tribunals Act, 1985. The same was listed today for directions. The learned counsel for the applicant made a statement to the effect that the question of redressal of grievance of the applicant is under active consideration of the respondents and applicant withdraws the application. The learned counsel for the applicant also stated that the applicant be granted liberty to file a fresh application if need therefor arise.

2. Consequently this application is hereby dismissed as having been withdrawn. The applicant is, however, granted liberty to file a fresh application if he feels so advised. No order as to costs.

B.S. Sekhon
(B.S. SEKHON)
VICE CHAIRMAN

13-7-89